

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "G" NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.653/Del/2017

निर्धारणवर्ष/Assessment Year: 2007-08

Windsor Plast P. Ltd. 4117, 1 <sup>st</sup> Floor, Naya Bazar, Delhi. PAN No. AAACW0035E	बनाम Vs.	ITO Ward 27(3) New Delhi.
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by	Sh. Salil Agarwal, Adv.
राजस्वकीओरसे /Revenue by	Sh. Prakash Shukla, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	11.03.2021
उद्घोषणाकीतारीख/Pronouncement on	11.03.2021

आदेश /O R D E R

PER BHAVNESH SAINI, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(A)-9, New Delhi dated 07.12.2016 for AY 2007-08.

2. Ld. Counsel for assessee seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and form no. 3 have already been issued.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 11/03/2021

Sd/-  
(B.R.R. KUMAR)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Dated: 11.03.2021

*\*Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard  
file of ITAT.

**By order**

**Assistant Registrar, ITAT: Delhi Benches-Delhi**